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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.443/2004

Friday, this the 20th day of February, 2004

Hon'ble Shri Justice V. S. Aggarwal, Chairman
Hon'ble Shri S. K. Naik, Member (A)

Shri Gian Chand Rai
s/o late Shri P.N.Rai
r/o EPT-58, Sarojini Nagar
New Delhi-23

Working as Accounts Officer
Bharat Sanchar Nigam Limited
New Delhi-1

..Applicant

(By Advocate: Shri L.B.Rai)

Versus

1. Union of India through its Secretary
Dept. of Telecom
Ministry of Communication
Sanchar Bhawan, New Delhi-1

2. Member Finance
Telecom Commission
Sanchar Bhawan, New Delhi-1

3. Bharat Sanchar Nigam Ltd.
Chief General Manager
Northern Telecom Region
II Floor, Kidwai Bhawan
Janpath, New Delhi-1

..Respondents

O R D E R (ORAL)

Justice V.S.Agarwal:

Learned counsel for applicant states that he would assail the orders in question by filing a Civil Writ Petition before the Delhi High Court. Subject to aforesaid, he does not press the present petition.

2. Allowed as prayed. Subject to aforesaid, dismissed as withdrawn. However, we make it clear that we are not expressing ourselves on the merits of the matter.

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3. If the applicant so applies, registry, against a receipt, shall return the documents to him.

Naik
(S. K. Naik)

Member (A)

V. S. Aggarwal
(V. S. Aggarwal)
Chairman

/sunil/